THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) The number of casual labourers in the Department of 105's as in August, 1984 was 16,437, and that of RTP staff as in March, 1986 is 10,628 and that of ED employees as on 31-3-1985 was 3,00,851.

witten Answers

(b) to (d) As far as casual labourers are concerned, as this is a general proposal affecting all Departments of the Government, the same is under consideration of the ernment of India in a wider petapective. Orders already exist for regularisation of the eligible casual mazdoors subject to the availability of regular vacancies. So far as RTPs are concerned, they will be aborbed as and when regular vacancies tecome available. As far as EDAs are concerned, there is no proposal under c'nsideration of the Government to increase their wages at par with the regular employees. However, a One Man Committee appointed by the Government is considering the existing basis for remunerating the services of EDAs and the procedure for periodical review of their allowances. In May, 1979, the Petition Committee of Rajya Sabha also went into the question of the service conditions of EDAs. The Committee did not recommend any change in the existing system of EDAs or to treat them at par with full-time employees for all purposes. Hence the question of their absorption as regular employees does not arise.

Emoluments of Delhi Representative in the HPCL

2163. SHRI SOHAN LAL DHU-SIYA: Will the Minister of PETRO-LEUM AND NATURAL GAS be ploased to state:

- (a) what are salary allowances total emolument and all other benefits per measem available to the present incumbent of the post of Delhi representative in the HPCL
- (b) whether it is a fact that the said incumbent has not been subjected to transfer from Delhi for the last

more than ten years; if so, the rea-

- (c) whether it is also a fact that previously the post of Regional Manager (Delhi) was also held by the same person for a long time alongwith the post of Delhi Representative; and
 - (d) if so, the details thereof with period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH). (a) The calary and allowances of the present incumbent of the post of Delhi representative in the Hindustan Petroleum Corporation Limited are as under:—

Rs. p r month

Salary

3,9 20

D.A.

739-35

C.C.A.

75.00

Other benefits include Company Housing, Car operating expenses for official purposes etc., as per Corporation's rules.

- (b) Yes, Sir.
- (c) and (d) The present incumbent held the joint charge of the positions of Delhi District Manager and Delhi Representative during the period 14-1-75 to 12-9-79.

According to the Corporation's policy, certain functional specialists and senior officens at the Corporate Headquarter's Office in Bombay and the resident representative's Office, Delhi are generally not transferred, based on work exigencies.

विभागेतर कर्मचारी

2164 भी अञ्चेताल बाल्मीकी : क्या संचार मंत्रे यह बताने की कृपा करेंगे कि :

(क) क्या यह मच है कि डाक भीर तार विभाग में विभागतर कर्मचारी कार्य-रत हैं यदि हां, तो इसके क्या कारण है; 265

- (ख) क्या यह भी सच है कि इ ्विभ गतर कर्मचारियों के कारण स्थानातरणों (नियम 38 के श्रधीन) ग्रीर पारस्परिक स्थानांतरणों पर्गाभी र रूप से ग्रसर पडा है ; ग्रीर
- (ग) यदि हा, तो सरकार इस गंभीर 🔈 समस्यां के समाधान हेतु क्यां कार्यवाही करने का विचार रखती है ग्रार यदि नहीं तो इसके क्या करण है?

संबार मंत्रालय के राज्य मंत्र (श्री राम निवास मिर्धा) :

- (क) यह मच है कि डाक विभाग में अतिरिक्त विभागीय कर्मचारी कार्य कर रहे है। वे दिभाग के अंशकािक कर्मचारी -. होते है तथा इन्हें 2 से लेकर 5 घंटे तक काम धरना पड्ठा है। इन अतिरिक्त 🗺 विभागीय एजेटों को देश के उन पिछड़े तथा ग्रामीण क्षेत्रों में डाक मृविधाएं प्रदान करने में कार्य में लगाया जाशा है जहा लागत की दिष्टि से तथा अप्रयन्ति कार्य-भार होने के बारण डानः घर नहीं खोले जा मकते है।
 - (ख) ग्रौर (ग) ग्रतिरिका विभागाय एजेंटों पर पृथक नियम लागू होते है-विभागीय कर्मचारियों के स्थानातिरण (निथम 38 के अधीन) तथा परस्पर स्था-नातरण संबंध में जनका नियमिस कर्मच।रियों के माथ कोई संबंध नहीं होता है। अति-्रिक्त विभागीय ऐजेंटो को स्थानिक स्नाधार पर नियवत किया जाता है। स्थानांतरण एक स्थान से दूसरे स्थान या एक पद से दूसरे पद पर नहीं हो सकता है। स्रतः उनके स्थानारन्तरण या परस्पर स्थानान्त-रण पर प्रभाव पडने का प्रश्न ही नहीं-

Industrial, collaboration agreements with Italin firms

2165, SHRI DIPEN GHOSH: the Minister of INDUSTRY be pleased to state:

(a) what is the total number of Industrial collaboration agreements signed between Indian and Italian firms in the public and private sectors during the years 1984-85 and 1985-86, year-wise;

- (b) how many such projects have been signed for the agricultural secfor during the same period;
- (c) the States to which these projects have been distributed; and
- (d) how many more such projects with Italian collaboration are expected in the year 1986-87?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUST-RIAL DEVELOPMENT (SHRI ARUNACHALAM): (a) to (c) The statistical information regarding Foreign Collaboration is maintained calender year-wise. 38 and 56 proposals. for foreign collaboration with Italian firms were approved by Govenment during the year 1984 and 1985 respectively. The details of all approved foreign collaborations showing names of Indian and foreign item of manufacture and nature of collaboration are published on a quarterly basis by Indian Investment Centre as a supplement to its Monthly News Letter. Copies of this publication are sent regularly to Parliament Library.

(d) As approvals are in response to proposals made, no projection is possible.

2160. [Transferred to 19th March, 1986].

Setting up of heavy and medium scale industries in backward areas

2167. SHRIMATI PRATIBHA SIN-GH: Will the Minister of INDUSTRY be pleased to state;

- (a) whether Central Government propose to set up any heavy medium scale industries in the economically and industrially backward areas: and
- (b) if so, whether the new entrepreneurs are going to get special facilities or the incentives and concessions for setting up of such indust-